

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**1131/252/ND/2018**

**IN THE MATTER OF:**

**Govind Radhe Real Estate Pvt. Ltd.**

**.....PETITIONER**

**vs**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 20.08.2019**

**Coram:**

**Shri. P.S.N. Prasad,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj,  
Hon'ble Member (Technical)**

**For the Petitioner : Mr. Satyanararyan Prasad, Clerk on behalf  
of Mr. Sarvesh Bhardwaj, Adv.  
For the Corporate Debtor : Vipul Agarwal, Adv.**

**ORDER**

The Clerk of the advocate Mr. Satyanararyan Prasad has submitted that the advocate Shri Sarvesh Bhardwaj, is out of station and request for short adjournment in the matter. The proxy counsel for Income Tax is present and sought time for filing reply by Income Tax Department. 4 weeks time is granted in the matter for filing reply on behalf of Income Tax. Post the matter to 30.09.2019.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**